

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 127 OF 2023 (SZ)

IN THE MATTER OF:

Pradeep,
Telangana & Others

....

Applicant(s)

Versus

District Collector,
Sangareddy District & Others

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R2 & R3)

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Place: Hyderabad.

Date: 17-10-2023.

T. Jankar

Counsel for 2nd & 3rd Respondents

REPORT OF THE ENVIRONMENTAL ENGINEER, TELANGANA STATE POLLUTION CONTROL BOARD (TSPCB), REGIONAL OFFICE, R.C. PURAM (R-2 & 3) IN OA NO. 127 of 2023 TAKEN UP BY THE HON'BLE NGT, CHENNAI FILED BY SRI. PRADEEP, GADDAPOTHARAM, JINNARAM (M), SANGAREDDY DISTRICT.

1. It is to submit that, the Hon'ble National Green Tribunal, Southern Zone, Chennai taken up complaint of Sri.Pradeep, Telangana regarding pollution of Bamana Kunta, Ali Nagar, Gaddapotharam Village, Jinnaram Mandal, Sangareddy District vide Original Application No. 127 of 2023 and directed the Board to cause an inspection and file report.
2. It is to submit that Hon'ble NGT vide order dt:04.10.2023 in Original Application No. 127 of 2023, directed the Board to file detailed report duly analyzing fish death in Bamana Cheruvu and to inspect respondent company and any other companies which are polluting the Bamana Cheruvu.
3. Accordingly, the respondent and other industries located in the upstream area of Bamana Kunta were inspected on 13.10.2023. The status of the industries is as follows:

i. M/s.Mylan laboratories Ltd., (Unit - II) (Formerly M/s. Astrix Laboratories Ltd.) :

- a. The industry is located in Sy. No.10 & 42, Alinagar, Gaddapotharam Village ,Jinnaram Mandal, Sangareddy District.
- b. The industry is engaged in manufacture of Bulk drugs and has obtained Consent for Operation (CFO) Order Dt: 06.10.2020 from the Board to manufacture 5 products (Nevirapine, Lamivudine, Emitricitabine, Fluindione and Validation products) with production capacity of 70.0 TPM (2333.33 Kg/day) with a validity period up to 31.05.2023. **(Annexure - I).**
- c. Subsequently, the industry obtained CFO (Auto renewal) vide Order No: 20092252704 Dt : 03.05.2023 valid upto 31.05.2028. **(Annexure - II).**
- d. As per records, the average water consumption by the industry during the period from April, 2023 to September, 2023 was 284.84 KLD against the permitted quantity of 701.4 KLD.

e. The industry has provided Zero Liquid Discharge (ZLD) system for treatment of effluents. The ZLD system consists of HTDS collection tank (190 KL), equalization and neutralization tank, primary sedimentation, stripper (100 KLD), Multiple Effect Evaporation (MEE) of capacity 80 KLD followed by Agitated Thin Film Dryer (ATFD) of capacity 12 KLD, LTDS collection tank (58 KLD), domestic waste water collection tank (50 KLD), Biological ETP (150 KLD) consisting of collection tank, aeration tank, primary clarifier, secondary clarifier, followed by RO system of capacity (200 KLD).

The RO permeate is used for utilities and RO rejects is sent back to MEE for evaporation. The ATFD salts are sent to TSDF.

- f. The industry has provided storm water drains & constructed below ground level 1 x 25.0 KL and 2 x 230.0 KL first cut rain water collection tanks for collection of first cut contaminated rain water. The collected rain water is treated along with the LTDS and used for utilities.
- g. Industry has collected first cut contaminated rain water of about 4,828 KL and treated in ZLD system during the period from April, 2023 to September, 2023.
- h. The industry has provided digital flow meters at HTDS and LTDS lines with IP Camera and connected to TSPCB server.
- i. Industry has generated HTDS effluent about an average of 37.7 KLD against the consented capacity of 41.2 KLD and generated LTDS effluent of an average about 96.5 KLD against the consented capacity of 162.5 KLD during the period from April, 2023 to September, 2023.
- j. The industry has provided separate closed sheds for storage of hazardous waste.
- k. During inspection, no spillages or discharge of effluents was observed.

ii. M/s. Metrochem API Pvt. Ltd., Unit-C (Formerly M/s Sigachi Laboratories Ltd.) :

- a. The industry is located in Sy. No. 42, Alinagar, Chetlapotharam (V), Gaddapotharam (GP), Jinnaram Mandal, Sangareddy District.

- b. The Board issued CFO order Dt: 23.02.2016 to the industry to manufacture 6 No's of Bulk drugs with individual quantities (to manufacture either product mix-I (or) product mix-II at a time) with a validity period up to 30.11.2020. **(Annexure – III).**
- c. Subsequently the industry has obtained Auto Renewal of CFO order dt 16.11.2020 valid upto 30.11.2025. **(Annexure – IV).**
- d. As per records, average water consumption by the industry was about 39.01 KLD against the consented quantity of 39.80 KLD during the period from April, 2023 to September, 2023.
- e. The industry has provided separate above ground level MS storage tanks of capacity 4 X 40 KL for storage of HTDS effluents and above ground level MS storage tank of capacity 25 KL for storage of LTDS effluents.
The industry has provided MEE system of 50 KLD capacity (Stripper, MEE & ATFD) for treatment of HTDS effluents.
The industry is sending LTDS effluents along with MEE and ATFD condensate to M/s PETL (CETP).
The industry has disposed 10.22 KLD of LTDS to PETL against the consented quantity of during the period from April, 2023 to September, 2023.
- f. The industry has provided below ground level sump of capacity 400 KL for collection of first run off rain water.
As per records, the industry has disposed 3670 KL of first cut contaminated rain water to M/s PETL during the period from April, 2023 to September, 2023.
- g. The industry has provided separate closed sheds for storage of hazardous waste.
- h. During inspection, no spillages or discharge of effluents was observed.

iii. M/s. Standard Glass Lining Technology Pvt Ltd.:-

- a. The industry is located in Sy. No. 42A, Alinagar H/o Chetlapotharam Village, Gaddapotharam Gram Panchayath, Jinnaram Mandal, Sangareddy District.
- b. The Board issued Consent for Operation (CFO) to the industry for the period valid upto 04.08.2022 for manufacturing of Glass Lined Reactors & it's spare parts – 400 No's / year for the period valid up to 31.07.2032. **(Annexure – V).**

- c. The industry generates domestic wastewater of about 6.4 KLD. The industry has provided STP of capacity 25 KLD for treatment of domestic effluents.
- d. The STP consists of RCC collection tank (50 KL), Aeration tanks I&II and multi grade filters (sand filter & activated carbon filter). The treated water after treatment in STP is using for on land gardening.

4. With regard to fish death in Bamana Cheruvu, it is to submit that during earlier inspection of Bamana Cheruvu by the Board officials on 24.07.2023 and 27.07.2023, no fish death was observed in Bamana Cheruvu.

In pursuance to the Hon'ble NGT vide order dt:04.10.2023, a letter dt:12.10.2023 was addressed to the District Fisheries Officer, Sangareddy District requesting to furnish information regarding fish mortality in Bamana Cheruvu if any during the period from October, 2022 to September, 2023. **(Annexure-VI)**

It is to submit that the District Fisheries Officer, Sangareddy District vide letter dt:13.10.2023 informed that no specific complaints regarding the death of fish in Bamana Cheruvu of Alinagar, Gaddapotharam village, Jinnaram Mandal was received during the period from October, 2022 to September, 2023 and it was also informed that every year 6,000 fish seed of size 35 mm - 40 mm is being stocked under the Fish Seed Supply on 100% grant scheme by the Fisheries Department for the benefit of Fishermen Co-Operative Society, Gaddapotharam. **(Annexure-VII)**

5. In pursuance to the Hon'ble NGT vide order dt:04.10.2023, the Board officials again inspected Bamana Kunta on 07.10.2023 and collected water sample from Bamana Kunta for analysis. The analysis results are as follows :

S. No.	Parameter	Units	Results
1	pH		7.40
2	E. Conductivity	µmhos/cm	702
3	Total Suspended Solids (TSS)	mg/L	8
4	Total Dissolved Solids (TDS)	mg/L	409
5	Chemical Oxygen Demand (COD)	mg/L	30
6	Biological Oxygen Demand (BOD)	mg/L	2.8
7	Dissolved Oxygen (DO)	mg/L	6.5
8	Total Alkalinity as CaCO ₃	mg/L	145
9	Total Hardness as CaCO ₃	mg/L	200

10	Calcium as Ca ²⁺	mg/L	48
11	Magnesium as Mg ²⁺	mg/L	19
12	Chlorides as Cl ⁻	mg/L	89
13	Sulphates as SO ₄ ²⁻	mg/L	38
14	Nitrates as NO ₃ ⁻	mg/L	8
15	Sodium as Na ⁺	mg/L	31
16	Potassium as K ⁺	mg/L	2.2
17	Fluoride as F ⁻	mg/L	0.15
18	Percent Sodium (%Na)	%(meq/L)	25.02
19	Sodium Absorption Ratio (SAR)	Meq/L	0.86
20	Free Ammonia	Mg/L	BDL

As per CPCB Water Quality criteria, the water falls under Class "B" i.e. suitable for Outdoor Bathing. **(Annexure-VIII).**

Photos taken during inspection are enclosed as **Annexure-IX.**

6. It is to submit that no discharge of effluents was observed from the industries. As per the report received from the District Fisheries Officer, Sangareddy District, no fish death was reported in the Bamana Kunta during last one year period. As per the analysis report of the water sample collected from Bamana Kunta on 07.10.2023, the water quality falls under Class "B" i.e. suitable for Outdoor Bathing, as per CPCB Water Quality criteria.

It is to submit that the Board will regularly monitor the above industries to ensure their compliance with the conditions / directions issued by the Board.

Place: R.C PURAM

Date: 17.10.2023

KACU
ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office, R.C. Puram
Sangareddy Dt. 502 032.



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
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CONSENT & HWA ORDER (EXPANSION)

Consent Order No: 200922527104

Dt:06.10.2020

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to M/s Mylan Laboratories Ltd., Unit - II, (Formerly M/s Astrix Laboratories Ltd.), Sy. No. 10 & 42, Alinagar, Gaddapotharam Village, Jinnaram Mandal, Sangareddy District (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Sl. No.	Description	Max Daily Discharge (KLD)	Point of Disposal
1	HTDS Effluents	41.2	<ul style="list-style-type: none"> ➤ Shall be stripped off for organics recovery ➤ Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing and distilled effluents shall be sent to ETP ➤ Stripped effluents for forced evaporation in MEE followed by ATFD ➤ Condensate from MEE & ATFD shall be routed to Biological ETP ➤ ATFD salts to TSDF
2	LTDS Effluents	162.5	<ul style="list-style-type: none"> ➤ Treated in Biological ETP ➤ Treated effluents from ETP shall be filtered in RO Plant ➤ RO Permeate to boiler / cooling tower makeup. ➤ RO rejects to MEE

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1	Attached to Coal fired Boiler of capacity 1 x 8 TPH
2	Attached to Oil fired Boiler of capacity 1 x 4 TPH
3	Attached to Oil fired Boiler of capacity 1 x 5 TPH
4	Attached to Thermic Fluid Heater of capacity 4 Lakhs Kilo Calori/Hr
5	Attached to D.G. Set of capacity - 2 x 380 KVA, 2 x 500 KVA, 2 x 1025 KVA 3 x 750 KVA
6	Attached to Process vents

iii) HW Authorisation No 200922527104Date :06.10.2020

**HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]**

M/s Mylan Laboratories Ltd., Unit – II, (Formerly M/s Astrix Laboratories Ltd.), Sy. No. 10 & 42, Alinagar, Gaddapotharam Village, Jinnaram Mandal, Sangareddy District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

1. HAZARDOUS WASTES WITH DISPOSAL OPTION:

Sl. No.	Name of the Hazardous Waste	Stream	Quantity	Disposal Option.
1	Forced Evaporation salts	35.3 of Schedule -I	47.79 TPM	TSDf Dundigal for landfill
2	ETP Sludge	35.3 of Schedule -I	55.0 TPM	
3	Process Inorganic salts	28.1 of Schedule -I	44.50 TPM	
4	Spent Carbon	28.3 of Schedule -I	45.23 TPM	TSDf, Dundigal / Cement Industry for Co-processing
5	Distillation bottom residue	20.3/36.1 of Schedule -I	191.58 TPM	
6	Process Organic waste	28.1 of Schedule -I	28.09 TPM	
7	Mixed spent Solvents	28.6 of Schedule -I	750 TPM	Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / AFRF facilities of M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s. TSDf, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDf Dundigal for incineration. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/ recyclers.
8	Spent Solvents / Recovered Solvents (Colorless)	28.6 of Schedule-I	750 TPM	Recovered within the premises / Sale to authorized Recyclers / End Users.
9	Thermocol	-	2.0 TPM	TSDf, Dundigal / cement industries for co processing
10	Insulation waste	-	2.0 TPM	
11	Glass wool	-	2.0 TPM	
12	Softener/ DM Plant resins	35.2 of Schedule -I	10.0 TPA	
13	Off specifications, rejected & Discarded raw materials, lab chemicals & products etc	28.4 of Schedule-I	5.0 TPM	TSDf Dundigal/ Cement industry for Co-processing
14	Stripper Distillate (VOC)	35.3 of Schedule-I	75.0 TPM	

15	Used filters (HEPA filters oil filters etc)	-	50 No.s/ month	TSDF Dundigal /cement industries for co processing
16	Used/ Discarded filter bags	-	3.0 TPM	
17	Used/ Discarded RO/UF Membranes	-	10 TPA	
18	Lab vials	-	1.0 TPM	
19	Discarded PPE	-	5.0 TPM	

2. HAZARDOUS WASTE WITH RECYCLING OPTION:

Sl. No.	Name of the Hazardous Waste	Stream	Quantity	Disposal Option.
1.	HDPE Containers	33.1 of Schedule-I	3000 Nos/Month	Shall be Disposed off to outside agencies after detoxification.
2.	Glass Bottles	33.1 of Schedule-I	1500 Nos/Month	
3.	Liners & bags	33.1 of Schedule-I	5000 Kgs/day	
4.	Used Oil	5.1 of Schedule-I	1000 LPM	Shall be Disposed to authorized Recyclers.
5.	Lead acid batteries	A1160 of Schedule-IV	100 No's / Year	
6.	Electrical & Electronic Waste (E - Waste)	B1110 of Schedule-III	5 TPM	

This consent order is valid for manufacturing the following products along with quantities mentioned only as per CFE (Change of product mix) order dt.30.03.2020.

S. No.	Name of the product	Quantity	No. of stages	Starting raw material	Quantity Kg/day
1.	Nevirapine	1 TPM (33.33 Kgs/day)	3	Carboxamide	49.5
2.	Lamivudine	68.7 TPM (2290 Kgs/day)	3	Cyclo Hexyl Ester	3816.7
3.	Emitricitabine	0.05 TPM (1.67 Kgs/day)	3	FCE	2.75
4.	Fluindione	0.05 TPM (1.67 Kgs/day)	1	Phthalide	0.95
5.	Validation products	0.2 TPM (6.667 Kgs/day)	-	--	--
	Total	70.0 TPM (2333.33 Kgs/day)			

By-Products:

Sl. No	By-Product	Generated from	Stage	Quantity (Kg/day)
1.	Potassium Orthophosphate salts	Lamivudine	1	1609.87
2.	Dipotassium Hydrogen Orthophosphate	Emitricitabine	1	4.21
TOTAL				1614.08

9

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 31st May, 2023

Sd/-
MEMBER SECRETARY

To
M/s Mylan Laboratories Ltd., Unit - II,
(Formerly M/s Astrix Laboratories Ltd.),
Sy. No. 10 & 42, Alinagar, Gaddapotharam (V),
Jinnaram (M), Sangareddy District

///T.C.F.B.O///


ENVIRONMENTAL ENGINEER

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tsocb.cgq.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFO&HWA order dt.03.08.2019 and CFE (change of product mix) order dt. 30.03.2020. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions CFO&HWA order dt. 16.09.2019 and CFE (change of product mix) order dt. 30.03.2020 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. The industry shall comply with the all the directions issued by the Board from time to time.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total fresh Water Consumption shall not exceed 701.4 KLD

S. No	Purpose	Quantity (KLD)
1	Process	38.1
2	Washings	27.0
3	Boiler Feed	158.5
4	Cooling tower make up	332.8 (Fresh water -150, Recycled water - 182.8)
5	DM Regeneration	10.0
6	RO back wash	15.0
7	Softener Regeneration	10.0
8	Solvent recovery plants	5.0
9	Scrubber	5.0
10	Detoxification	5.0
11	ZLD Washings (RO, MEE & ATFD)	10.0
12	Domestic	35.0
13	Gardening	50.0
	Total	701.4 KLD (Fresh water - 518.6 + recycled water 182.8)

(11)

2. The pre-treated effluents sending to CETP should not contain constituents in excess of the tolerance limits mentioned below.

Parameter	Limiting Standards
pH	5.5 – 9.0
Temperature °C	45.0
Total Dissolved Solids (Inorganic)	5,000 mg/l
Oil and Grease	20 mg/l
Phenolic Compounds (as C ₆ H ₅ OH)	5 mg/l
Ammonical Nitrogen (as N)	50 mg/l
Cyanide (as CN)	2 mg/l
Chromium Hexavalent (as Cr ⁺⁶)	2 mg/l
Chromium (total) (as Cr)	2 mg/l
Copper (as Cu)	3 mg/l
Lead (as Pb)	1 mg/l
Nickel (as Ni)	3 mg/l
Zinc (as Zn)	15 mg/l
Arsenic (as As)	0.2 mg/l
Mercury (as Hg)	0.01 mg/l
Cadmium (as Cd)	1 mg/l
Selenium (as Se)	0.05 mg/l
Fluoride (as F)	15 mg/l
Boron (as B)	2 mg/l
COD	15,000 mg/l

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Description of Chimney	Parameter	Emission standards
1	Attached to Coal fired Boiler of capacity 1 x 8 TPH	SPM	115 mg/Nm ³
		SO ₂ *	600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
		NO _x *	300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
2	Attached to Oil fired Boiler of capacity 1 x 4 TPH	-	-
3	Attached to Oil fired Boiler of capacity 1 x 5 TPH	-	-
4	Attached to Thermic Fluid Heater of capacity 4 Lakhs Kilo Caloria/Hr	-	-
5	Attached to D.G. Set of capacity – 2 x 380 KVA, 2 x 500 KVA, 2 x 1025 KVA 3 x 750 KVA	SPM	115 mg/Nm ³
6	Attached to Process vents	HCl	35 mg/Nm ³

*As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986.

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
5. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

6. The industry shall comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

7. The CFO & HWA order dated 03.08.2019 with a validity period upto 31.05.2021 stands cancelled.
8. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
9. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time.
10. As per the directions of the Hon'ble NGT order dated 24.10.2017, the industry has paid 1 %corpus fund for expansion i.e., Rs. 93,97,438/- and paid 0.5% corpus fund of Rs. 2,11,71,030/- on annual turnover for the financial years 2016-17, 2017-18, 2018-19 & 2019-20 The industry shall contribute corpus fund as per the Hon'ble NGT guidelines till complete restoration of the entire affected area and till the Tribunal passes appropriate orders.
11. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.
12. The industry shall segregate effluents into LTDS & HTDS effluents separately.
13. The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water.
14. The industry shall collect first run of water and same shall be treated within the premises or sent to CETP for further treatment duly following the manifest system.
15. The industry shall provide and maintain hood with extraction systems to the HTDS collection tanks and connect to the scrubbers to control the odor problem.
16. The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses.
17. During the maintenance / breakdown of ZLD system, the industry is permitted to send the LTDS effluents to CETP duly meeting the inlet standards stipulated at Schedule -B for not more than 15 days, in a calendar year.
18. The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.
19. The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.
20. The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.
21. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.

22. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.
23. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.
24. The industry shall provide and operate IP Camera with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.
25. The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.
26. The Industry shall develop greenbelt as per norms.
27. The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.
28. The industry shall not use effluents in cooling towers under any circumstances.
29. The industry shall take all necessary precautions to avoid seepages outside the industry premises.
30. The industry shall not discharge any effluents onland within or outside the plant premises.
31. The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains.
32. The industry shall collect & store the Hazardous Solid waste in an elevated closed storage shed with impervious lining and Leachate collection system.
33. Under no circumstances the Hazardous Waste shall be burnt in the boiler.
34. The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.
35. The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises.
36. The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.
37. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel within a period of two months.
38. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., RCPuram every month along with invoice copies of the starting raw materials outsourced.
39. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.

40. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.
41. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
- i) Daily production details.
 - ii) Quantity of Effluents generated & reused.
 - iii) Log Books for pollution control systems.
 - iv) Daily solid waste generated and disposed
- (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.
42. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.
43. The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.
44. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.
45. The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.
46. The industry shall comply with Task Force directions issued by the Board from time to time.
47. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
48. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C

[see rule 6(2)]

[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.

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5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorised recyclers only.
7. The industry shall maintain good housekeeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s Mylan Laboratories Ltd., Unit - II,
(Formerly M/s Astrix Laboratories Ltd.),
Sy. No. 10 & 42, Allinagar, Gaddapotharam (V),
Jinnaram (M), Sangareddy District

///T.C.F.B.O///


ENVIRONMENTAL ENGINEER



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
 Fax: 040 - 23815631
 Website: tspcb.cgg.gov.in

CONSENT & HWA ORDER (AUTO RENEWAL)
RED CATEGORY

Consent Order No: TSPCB/200922527104/CFO/RO-RCPHO/2023

Date: 03.05.2023

Sub: TSPCB – M/s Mylan Laboratories Ltd., Unit – II, (Formerly M/s Astrix Laboratories Ltd.), Sy. No. 10 & 42, Alinagar, IDA Khazipally and Gaddapotharam, Jinnaram Mandal, Sangareddy District - Auto Renewal of Consent for Operation & HW Authorization – Order issued – Reg.

Ref: 1) Board Resolution No. 26 and circular dt. 19.11.2015 & 08.12.2015.
 2) Amendment of guidelines vide Circular Memo No. 91/TSPCB/Gen/EODB/HO/2017-1719 dt. 11.09.2017.
 3) CFO & HWA Order No.: 200922527104, dt. 06.10.2020 valid upto 31.05.2023.
 4) Industry's online application no.1310 dt 27.04.2023 for Auto Renewal of CFO & HWA.
 5) EE, RO, R.C. Puram mail dt: 01.05.2023

- 1) The Board hereby renews the Consent for Operation (CFO) and Hazardous Waste Authorization (HWA) of the industry, issued vide reference 3rd cited, for a period upto **31.05.2028** under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and / or Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and rules made thereunder, Renewal of Authorization under Rule 6(2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and Amendment thereof.
- 2) This consent is issued under the Auto Renewal System of the Board as per the circular vide reference 1st & 2nd cited and as per the self certification submitted by **M/s Mylan Laboratories Ltd., Unit – II, (Formerly M/s Astrix Laboratories Ltd.), Sy. No. 10, Gaddapotharam & Sy. No. 42, Alinagar, IDA Khazipally and Gaddapotharam, Jinnaram Mandal, Sangareddy District** vide reference 4th cited.
- 3) All the conditions stipulated in CFO & HWA order dt. 06.10.2020 will remain same. The Board reserves its right to review, modify, revoke conditions and vary the validity period of the CFO & HWA of the industry.
- 4) In case of any false certification, non-compliance of conditions / directions and deficiency in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules including forfeiture of the Bank Guarantee submitted by the industry for Rs. 5,53,600/- (BG.No. 021GT02231170015, dt. 27.04.2023) with validity period upto 31.05.2028.
4. As per the directions of the Hon'ble NGT order dated 24.10.2017, the industry has paid 1 % corpus fund for expansion i.e., Rs. 93,97,438/- and paid 0.5% corpus fund of Rs. 2,11,71,030/- on annual turnover for the financial years 2016-17, 2017-18, 2018-19 & 2019-20 The industry shall contribute corpus fund as per the Hon'ble NGT guidelines till complete restoration of the entire affected area and till the Tribunal passes appropriate orders.

- 5) The industry has paid consent fee of Rs.32,57,600/- for a period upto 31.05.2028.
- 6) The industries either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
- 7) Under auto renewal system, the industry shall apply atleast 30 days before the expiry of the existing consent order for further renewals.

Sd/-
MEMBER SECRETARY

To
M/s Mylan Laboratories Ltd., Unit - II,
(Formerly M/s Astrix Laboratories Ltd.),
Sy. No. 10 & 42, Allinagar, IDA Khazipally Gaddapotharam,
Jinnaram Mandal, Sangareddy District

Copy to:

1. The JCEE, ZO, R.C. Puram for information and necessary action.
2. The EE, RO, R.C. Puram for information and necessary action.

///T.C.F.B.O///

M. Phani 03/05/2023

SENIOR ENVIRONMENTAL ENGINEER
(CFO - UNIT-III)

ES

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TELANGANA STATE POLLUTION CONTROL BOARD
Paryavaran Bhavan, A-3, Industrial Estate,
Sanathnagar, Hyderabad - 500018

Ph: 040-23887500
Fax: 040-23815631
Website: appcb.ap.nic.in

CONSENT & AUTHORISATION ORDER

//BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE//

Consent Order No. APPCB/RCP/RCP/16030/CFO&HWA/HO/2016²⁶⁸⁹ Dt: 23.02.2016

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2008 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorization under the provisions of HW (MH & TM) Rules, 2008 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to:

M/s. Sigachi Laboratories Ltd.,
Sy. No. 42, AH Nagar,
Gadipotharam (V),
Jinnaram (M),
Medak District.
E-mail id: technical@metroapi.com

(hereinafter referred to as 'the Applicant /Industry') authorized to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below.

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	HTDS Effluents: Process & Washings	6.8 KLD	<ul style="list-style-type: none"> > Shall be stripped off for organics recovery > Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing & distilled effluents shall be recycled. > Stripped effluents for forced evaporation in MEE followed by ATFD. > Condensate from MEE & ATFD shall be recycled into process / cooling towers. > ATFD salts to TSDF.
2	LTDS Effluents: Boiler blow down - 2 KLD + Cooling bleed off - 2 KLD + Domestic effluents - 1.5 KLD	5.5 KLD	PETL, Patancheru along with condensate of MEE, duly confirming to the inlet standards of PETL, Patancheru.
TOTAL		12.3 KLD	

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached to 4 TPH Coal fired boiler
2.	Attached to Process Scrubber
3.	Attached to 150 KVA & 625 KVA DG sets

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 5 (4)]

Number of Authorization and date of issue
 TSPCB/12760/RCP/MDK/CFO/HO/2016- Date: 23.02.2016.

M/s. Sigachi Laboratories Ltd., S. No. 42, Ali Nagar, Gaddapotharam (V), Jinnaram (M), Medak District, is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• HAZARDOUS WASTES WITH DISPOSAL OPTION:

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste (Kg/day)	Disposal Option
1.	Forced Evaporation Salts	34.3 of Schedule - I	100 Kg/day	TSDF, Dundigal, Rangareddy District for secured land filling.
2.	Waste glass wool and insulation material		5 Kgs/day	
3.	Distillation Bottom residue	36.4 of Schedule - I	667 Lt/Month	TSDF, Dundigal, Rangareddy District for incineration / Authorised cement plants for co-processing.

• HAZARDOUS WASTES WITH RECYCLABLE OPTION:

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste (Kg/day)	Disposal Option
1.	Waste oil	5.1 of Schedule - I	60 Ltrs/Annum	Authorised Reprocessors / Recyclers.
2.	Container & Container liners of Hazardous wastes and Hazardous chemicals	33.3 of Schedule - I	1200 Nos/Annum	After detoxification, it shall be disposed to the outside agencies.
3.	Spent Solvents	28.5 of Schedule - I	895.00 Kgs/day	Shall be recovered within their own premises.

The Consent Order is valid to manufacture following products along with quantities therein, with a condition that *the industry shall manufacture either product mix-I (or) product mix-II only, at any point of time.*

Sl. No.	Name of the product	Capacity (Kg/day)	No. of Stages to be manufactured	Starting Raw Material / Intermediate & Molecular Formula for product	Quantity of Starting Raw Material (Kg/day)
Product Mix - I					
1	Esomeprazole Magnesium Trihydrate	73.33	2	5-Methoxy-2-[[[4-methoxy-3,5-dimethyl-2-pyridinyl-2-methyl]thio]-1H-benzimidazole	31.53
2	Rabiprazole Sodium	83.33	6	3,5-Lutidine	64.16
3	Telmisartan	33.33	4	4-Methyl-biphenyl-2-carbonitrile	31.66
Product Mix - II					
4	Pantoprazole Sodium	20	9	Maltol	15.42
5	Omeprazole	100	5	3,5-Lutidine	43.00
6	Ransoprazole	66.67	5	2,3-Lutidine	56.67

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 30th day of November, 2020.

Sd/-
MEMBER SECRETARY

To:

M/s. Agachi Laboratories Ltd.,
Sy. No. 42, All Nagar,
Gandapotharam (V), Jinnaram (M),
Mysore District.

// T.C.E.E.O //

B. Hwa
Senior Environmental Engineer

SCHEDULE - A

The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board.

Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The facility may explore the possibility of tapping the solar energy for their energy requirements.
5. All other conditions stipulated in the Schedule - A of the earlier combined order of CFO & HWA Order No: APPCB/RCP/RCP/16030/CFO&HWA/HO/2014-745, Dt: 27.05.2014 remains same. The industry should ensure consistent compliance of the condition of Schedule - A.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S.No	Purpose	Quantity (KLD)
1	Process & Washings	5.8
2	Boiler Feed	20.0
3	Cooling make-up	4.0
4	Domestic	2.0
5	Gardening	8.0
Total		39.8

2. The industry should file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry should remit water cess as per the assessment orders as and when issued by Board. The industry shall provide separate water meters with necessary pipeline for assessing the quantity of water used for each of the purposes as per Cess Form-I.
3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No:	Parameter	Emission Standards
1	Particulate Matter	115 mg/Nm ³

4. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the

Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

5 The industry should comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/ m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards, CPCB Notification No:B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

The industry shall manufacture only the consented products.

The industry shall not increase the capacity beyond the permitted capacity, without obtaining CFE & CFO of the Board.

The industry shall segregate the HTDS & LTDS effluents.

The industry shall regularly operate the existing Stripper, Multiple Effect Evaporator (MEE), ATFD, etc.

The industry shall lift the LTDS effluents to PETL, Patancheru, duly conforming to the inlet standards of PETL, Patancheru.

The industry can send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance/ break down of Stripper, MEE & ATFD system and shall maintain records.

The industry shall install & operate water meters for recording category-wise water consumption.

The industry shall install & operate digital flow meters for inlet of LTDS & HTDS effluents; MEE feed; MEE condensate; steam flow to Stripper, MEE & ATFD, LTDS effluents lifted to PETL etc.

The industry shall operate VOC analyzers for monitoring of VOCs.

The industry shall operate Multi-stage Scrubber in the plant for control of process emissions.

15 The industry shall operate online pH meters for the Multi-stage scrubbers.

16 The industry shall provide separate energy meter for the pollution control systems and maintain the records of the same.

17 The industry shall provide vent condensers for all the bulk storage tanks, storing highly volatile solvents.

18 The industry shall install & operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, along with the flow meter and connect the same to the website of CPCB & TSPCB.

20 The industry shall comply with the directions issued by the Task Force from time to time.

21 The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.

22 The industry shall take measures to reduce odour nuisance from the unit.

23 The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.

- a. Daily production details, RG-I records and Central Excise Returns.
- b. Quantity of Effluents generated, force evaporated, condensate generated and LTDS effluents lifted to PETL, Patancheru.
- c. Daily solid waste generated and disposed to TSDF.
- d. Log Books for pollution control systems.

24. Under no circumstances, the Hazardous Waste shall be burnt in the boiler.
25. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to effluent collection tank as per CFE.
26. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.
27. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors.
28. There shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate / spillages collection pit. In no case the drums shall be stored on open ground.
29. The industry shall not discharge any wastewater outside the factory premises and maintain zero discharge of effluents.
30. The applicant shall submit Environment Statement in Form V before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments.
31. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed.
32. The conditions stipulated in this order are without prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE C
[see rule 5(4)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]**

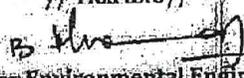
1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and amendments thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall not dispose spent solvents / mixed spent solvents to the traders.
7. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
8. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
9. The industry shall maintain good house keeping & maintain proper records for Hazardous Wastes stated in Authorization.
10. The industry shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 22(2) of the

Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008
and amendments thereof.

11. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
12. The industry shall dispose of e-waste to the authorized recyclers only.

Sd/-
MEMBER SECRETARY

To
M/s. Agachi Laboratories Ltd.,
Sy. No. 42, Ali Nagar,
Gadipartharam (V),
Jinnaram (M),
Medak District.

//T.C.F.B.O//

Senior Environmental Engineer





CONSENT & HWA ORDER (AUTO RENEWAL) – RED CATEGORY

Consent Order No :TSPCB/16030/RO-RCP/CFO/HO/2020

Date:16.11.2020

Sub: TSPCB – M/s. Metrochem API Pvt. Ltd., Unit –C (formerly M/s. Sigachi Laboratories Ltd.) Sy. No. 42, Ali Nagar, Chetlapotharam (V), Jinnaram (M), Sangareddy District - Auto Renewal of Consent for Operation & HW Authorization – Order issued – Reg.

Ref: 1) Board Resolution No. 26 and circular dt. 19.11.2015 & 08.12.2015.
2) CFO & HWA Order No.: APPCB/RCP/RCP/16030/CFO&HWA/HO/2016-2689, dt:23.02.2016
3) Industry's online application no.899, dt 28.10.2020 for Auto Renewal of CFO & HWA along with Bank Guarantee.
4) EE,RO,RC puram vide mail dt: 07.11.2020 & 12.11.2020

- 1) The Board hereby renews the Consent for Operation (CFO) and Hazardous Waste Authorization (HWA) of the industry, issued vide reference 2nd cited, for a period upto **30.11.2025** under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and / or Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and rules made thereunder, Renewal of Authorization under Rule 6(2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and Amendment thereof.
- 2) This consent is issued under the **Auto Renewal System** of the Board as per the circular vide reference 1st cited and as per the self certification submitted by **M/s. Metrochem API Pvt. Ltd., Unit –C (formerly M/s. Sigachi Laboratories Ltd.) Sy. No. 42, Ali Nagar, Chetlapotharam (V), Jinnaram (M), Sangareddy District** vide reference 3rd cited.
- 3) All the conditions stipulated in CFO & HWA order dt. 23.02.2016 will remain same. The Board reserves its right to review, modify, revoke conditions and vary the validity period of the CFO& HWA of the industry.
- 4) In case of any false certification, non-compliance of conditions / directions and deficiency in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules including forfeiture of the Bank Guarantee submitted by the industry for Rs.1,80,000/- (BG No.0416820BG0000466 (SBI), dt.27.10.2020 with validity for a period of 5 years i.e., upto 21.10.2025).
- 5) As per the directions of the Hon'ble NGT order dated 24.10.2017, the industry shall contribute corpus fund of 0.5% on annual turnover of 2016-17,2017-18, 2018-19 till complete restoration of the entire affected area and till the Tribunal passes appropriate orders. Accordingly, the industry has paid an amount of Rs.57,003/- on 12.11.2020 towards corpus fund @ 0.5% of the annual turnover for the financial years 2016-17,2017-18, 2018-19. The industry shall contribute corpus fund as per the Hon'ble NGT guidelines till complete restoration of the entire affected area and till the Tribunal passes appropriate orders.

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- 6) The industries either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
- 7) Under auto renewal system, the industry shall apply atleast 30 days before the expiry of the existing consent order for further renewals.

Sd/-
MEMBER SECRETARY

To
M/s. Metrochem API Pvt. Ltd., Unit -C
(formerly M/s. Sigachi Laboratories Ltd.)
Sy. No. 42, Ali Nagar, Chetlapotharam (V),
Jinnaram (M), Sangareddy District

Copy to:

1. The JCEE, Zonal Office, R.C. Puram for information and necessary action.
2. The E.E., Regional Office, R.C.Puram for information and necessary action.

///T.C.F.B.O///


ENVIRONMENTAL ENGINEER



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER FOR FRESH - ORANGE CATEGORY

CFO Order No: TSPCB/ZO/RCP/GADDA/63/CFO/2022- 220523071335 Date:04.08.2022.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

**M/s. Standard Glass Lining Technology Pvt Ltd.,
Sy. No. 42A, Alinagar H/o Chetlapotharam (V),
Gaddapotharam Gram Panchayath,
Jinnaram (M), Sangareddy District.**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/lit except pH)
1	Domestic	6.4 KLD	Shall be treated in STP and the treated water shall be lifted to CETP i.e., M/s. PETL, Patancheru Sangareddy District for further treatment.	Inlet standards of CETP.
2	Coolant oil from CNC machines	--	Shall be lifted to CETP i.e., M/s. PETL, Patancheru Sangareddy District for further treatment.	--

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to Electrical furnaces of capacities 1x15 Tons, 1x8.0 Tons, 1x6.0 Tons, 1x2.0 Tons, 2x 0.5 Tons & 2 x 0.1 Tons	---
2	Attached to DG Set of capacity 320 KVA	---

iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – TSPCB/ZO/RCP/GADDA/63/HWM/2022
Date: 04.08.2022.
2. The Occupier of, **M/s. Standard Glass Lining Technology Pvt Ltd** is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Used oil from DG Set	60 LPA	Shall be disposed to Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / Alternate Fuel & Raw Material Facilities (AFRF) for pre processing.
2	5.1 of Schedule – I : Waste oils from CNC machines & Air compressors	120 LPA	Shall be send to authorized recyclers.
3	21.1 of Schedule – I : Paint Sludge	--	Shall be disposed to TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / M/s. Alternate Fuel & Raw Material Facilities (AFRF) for pre processing / GEPIL Infrastructure Pvt. Ltd., Rakamcherla (V), Pudur (M), Vikarabad District / Cement industries.

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Manufacturing of Glass Lined Reactors & its spare parts	400 (Nos)/Year (OR) 33 Nos/month

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the **31st day of July 2032**. *The industry shall pay the consent fees every financial year annually till the validity of the consent order.*

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
**M/s. Standard Glass Lining Technology Pvt Ltd.,
Sy. No. 42A, Alinagar H/o Chetlapotharam (V),
Gaddapotharam Gram Panchayath,
Jinnaram (M), Sangareddy District.**

Copy to the Environmental Engineer, TSPCB, Regional Office, RC Puram for information. The EE, RO, RC Puram is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, RC Puram shall report to this office, if any non-compliance by the industry.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \sqrt{KVA}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment, Forests & Climate Change (MoEF&CC) approved laboratories only and shall submit monthly reports to the concerned Regional office by marking a copy to the Zonal Office.
12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

13. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
14. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
15. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
16. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure land fill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
17. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
18. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
19. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
20. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
21. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001.

- d) E-Waste (Management & Handling) Rules, 2016.
e) Plastic Waste (Management & Handling) Rules, 2016.
24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
27. As per the provisions of the Section 19 of the (TS-iPASS) Act, 2014 (Act No. 3 of 2014), the applicant shall be penalized with fine as prescribed by the government from time to time as well as rectification of the defect if he / she or the organization as the case may be fails to comply with the conditions or undertaking in self certification given to the Nodal Agency.

SCHEDULE - B

- 1) **The industry has paid consent fee Rs. 5,43,750/- for a period up to 31.03.2024. The industry shall pay the consent fees annually from the every financial year to till the validity of the consent order i.e., upto 31.07.2032.**
- 2) **The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.**
- 3) **The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**
- 4) **The industry shall not carry out painting activity as informed during the CFO committee meeting.**
- 5) **The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:**

S. No.	Water Consumption	Quantity
1.	Domestic	7.0 KLD
2.	Gardening	1.0 KLD
	Total	8.0 KLD

- 6) **A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.**

- 7) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1 & 2	SPM	115

- 8) The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels:	Day time	(6 AM to 10 PM)	- 75 dB (A)
	Night time	(10 PM to 6 AM)	- 70 dB (A)

- 9) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.
- 10) The industry shall provide above ground level RCC tanks for collection / storage of trade effluents and arrest ground water pollution due to leaks/crack of pipes, tanks and spillages etc.
- 11) The industry shall not cause any spillages / discharges of chemicals/ effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate/spillages collection pit. In no case the drums shall be stored on naked ground.
- 12) The industry shall regularly operate the STP for treatment of domestic effluents and the treated water shall be lifted to CETP i.e., M/s. PETL, Patancheru Sangareddy District for further treatment. The industry shall maintain online manifest systems for transportation of effluents generated and a copy shall be submitted to Zonal office, R.C.Puram and concerned RO.
- 13) The industry shall lift the coolant oil used for CNC machines to M/s PETL, Patancheru, Sangareddy District and shall submit the details to RO RC Puram.
- 14) The industry shall regularly operate cyclone dust collector as APCE to the surface cleaning booth to control the fugitive emissions.
- 15) The industry shall not cause any air pollution / dust emissions to the nearby residential area i.e. Ali nagar village and Sambupur village under any circumstances.
- 16) The industry shall collect & store the hazardous solid waste in an elevated closed shed with impervious lining and leachate collection system.
- 17) The industry shall lift the Hazardous Waste to Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / Alternate Fuel & Raw Material Facilities (AFRF) for pre processing / Cement industries for safe disposal.
- 18) The industry shall not cause any air pollution / dust nuisance in the surrounding environment.
- 19) The industry shall not discharge any waste water outside the plant premises under any circumstances.
- 20) The industry shall pay the balance water cess dues, if any.

- 21) The industry shall develop a minimum of 5mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.
- 22) The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.
- 23) The industry shall provide separate energy meter to the air pollution control system and maintain a log register as per the meter readings.
- 24) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
 - a. Daily production details as per the GST sales.
 - b. Quantity of effluents generated, disposed to M/s. PETL, Patancheru.
 - c. Daily Hazardous / solid waste generated and disposed to TSDF / AFRF / Reprocessors.
 - d. Log Books for pollution control systems.
- 25) The industry shall take all precautionary and safety measures during process operations.
- 26) The industry shall maintain good house keeping within the plant premises.
- 27) The industry shall comply with all the directions issued by the Board from time to time.
- 28) The industry shall not sell the used empty drums/ barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
- 29) The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.

SCHEDULE - C

[see rule 6(2)]

**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]**

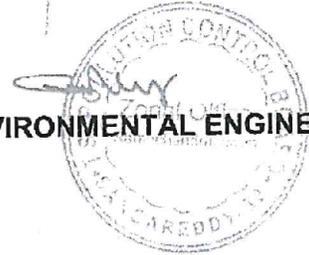
1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain online manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.

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4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorised recyclers only.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad / Zonal Office RC Puram and concerned Regional Office.


JOINT CHIEF ENVIRONMENTAL ENGINEER



To
M/s. Standard Glass Lining Technology Pvt Ltd.,
Sy. No. 42A, Alinagar H/o Chetlapotharam (V),
Gaddapotharam Gram Panchayath,
Jinnaram (M), Sangareddy District.

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ANNEXURE - VI



TELANGANA STATE POLLUTION CONTROL BOARD

Regional Office - R.C. Puram, 25-35/11, Tulasi Reddy complex,
2nd Floor, Near Mandal Office, R.C. Puram, Sangareddy District.

Kumar Pathak,
Environmental Engineer.

Email: ee-mdk2-tspcb@telangana.gov.in

Lr.No. 3/Legal/TSPCB/RO-RCP/2023-393

Date: 12.10.2023

To

**District Fisheries Officer
Sangareddy District.**

Sir,

Sub: TSPCB - RO-RCP - OA. No. 127 of 2023 in the Hon'ble NGT, (SZ), Chennai regarding Pollution of Bamana Cheruvu at Alinagar, Gaddapotharam (V), Jinnaram (M), Sangareddy District - Information on fish mortality in Bamana Cheruvu if any during the period from October' 2022 to September' 2023 - Requested - Reg.

Ref: Order dt. 04.10.2023 of the Hon'ble NGT, Chennai in OA. No. 127 of 2023.

With reference to the above, it is to inform that, the Hon'ble National Green Tribunal has taken up complaint of Sri Pradeep, regarding pollution of Bamana Kunta, Ali Nagar, Gaddapotharam Village, Jinnaram Mandal, Sangareddy District vide Original Application No. 127 of 2023 and directed the Board to file report.

Subsequently, the Hon'ble NGT vide Order dt. 04.10.2023 directed the Board to file detailed report duly analyzing any fish death in the Bamana Cheruvu, Alinagar, Gaddapotharam (V), Jinnaram (M), Sangareddy District and posted for hearing on 20.10.2023. Copy of the order is enclosed.

In this connection, it is requested to furnish the information pertaining to fish mortality occurred in Bamana Cheruvu if any during the period from October' 2022 to September' 2023 so as to incorporate the same in the report to be filed by the Board in the above case.

This may be treated as Urgent.

Yours faithfully,

Kumar

ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office, R.C. Puram
Sangareddy Dt. 502 032.



o/c

13-10-23
Office Of The
District Fisheries Officer
Sangareddy

Item No. 04:

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**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.127 of 2023 (SZ)
(Through Video Conference)

IN THE MATTER OF

Pradeep, Telangana.

... Applicant(s)

Versus

District Collector, Sangareddy & Ors.

...Respondent(s)

Date of hearing: 04.10.2023.

CORAM:

**HON'BLE SMT. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Mr. Pradeep, Party in person.

For Respondent(s): Ms. Dayana for Mr. Sai Krishnan for R2 & R3.

ORDER

1. It is represented by the Learned Counsel for the Pollution Control Board that an inspection was done by them only in the month of July, 2023 and they have not inspected the site recently. In the meanwhile there was monsoon rains in the said area.
2. As the applicant has alleged large scale fish mortality in the water body, namely, the Bamana Cheruvu the Pollution Control Board ought to have

filed a report analysing the cause for the death of the fish and the reasons for the same. Let the Pollution Control Board file a detailed report as to whether any analysis is being done to find out the cause of the fish mortality and whether the dead fish were tested in laboratory to find out the reasons. We are also directing them to inspect the respondent-company and also any other companies which are polluting the Bamana Cheruvu and file a detailed report.

3. The report which is not yet uploaded but given to us in Tribunal only speaks about the physical features of the location of the tank etc., but does not say whether there was any effluent in the water body which could be the cause for the death of the fish as alleged by the applicant.
4. In this regard, the Pollution Control Board is directed to file a comprehensive report touching upon the above referred points.
5. Post the matter on 20.10.2023.

.....J.M.
(Smt. Justice Pushpa Sathyanarayana)

.....E.M.
(Dr. Satyagopal Korlapati)

O.A.No.127/2023 (SZ)
04th October, 2023. AM.

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ANNEXURE - VII

GOVERNMENT OF TELANGANA
FISHERIES DEPARTMENT

From:
Sri D.Satheesh,
ADF/District Fisheries Officer,
Sangareddy Dist.

To:
The Environmental Engineer,
T.S. Pollution Control Board,
Regional Office, R.C.Puram,
Sangareddy District.

Letter No.289/C/2022 Dated:13-10-2023

Sir,

Sub:- TSPCB – RO-RCP – OA No.127 OF 2023 in the Hon'ble NGT, (SZ), Chennai regarding Pollution of Bamanacheruvu at Alinagar, Gaddapotharam Village, Jinnaram Mandal of Sangareddy district – Information on Fish mortality in Bamanacheruvu during the period from October 2022 to September 2023 – Report submitted – Reg.

Ref:- Environmental Engineer, T.S. Pollution Control Board, Regional Office, R.C.Puram
Lr.No.3/Legal/TSPCB/RO-RCP/2023-393, Dt:12-10-2023.

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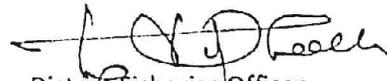
With reference to the letter cited, I submit that "No specific complaints" regarding death of Fish in Bamanacheruvu of Alinagar, Gaddapotharam Village, Jinnaram Mandal has been received in this office during the period from October 2022 to September 2023.

Further, it is to inform that every year 6,000 Fish Seed of size 35-40mm is being stocked under the Fish Seed Supply on 100% grant Scheme by the Fisheries Department for the benefit of Fishermen Cooperative Society, Gaddapotharam members.

This is submitted for favour of kind information.

Yours faithfully,

Encl:- (As above)


District Fisheries Officer,
Sangareddy-Dist. 13/10/23



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2023 – 10061

- 1) Sample Description : Water sample collected Bamana Kunta, Alinagar (V), Jinnaram (M), Sangareddy District.
- 2) Sample Source : Water sample collected from Bamana Kunta, Alinagar
- 3) Sample Collected on : 07/10/2023
- 4) Sample Received on : 07/10/2023
- 5) Report issued on : 12/10/2023
- 6) Sample Collected by : AES, RO-R.C.Puram

S. No.	Parameter	Units	Method No*	Results
1	pH		4500-H ⁺ -B	7.40
2	E. Conductivity	µmhos/cm	2510-B	702
3	Total Suspended Solids (TSS)	mg/L	2540-D	8
4	Total Dissolved Solids (TDS)	mg/L	2540-C	409
5	Chemical Oxygen Demand (COD)	mg/L	5220-B	30
6	Biological Oxygen Demand (BOD)	mg/L	5210-B	2.8
7	Dissolved Oxygen (DO)	mg/L	4500-O C	6.5
8	Total Alkalinity as CaCO ₃	mg/L	2320-B	145
9	Total Hardness as CaCO ₃	mg/L	2340-C	200
10	Calcium as Ca ²⁺	mg/L	3500-Ca B	48
11	Magnesium as Mg ²⁺	mg/L	3500-Mg B	19
12	Chlorides as Cl ⁻	mg/L	4500-Cl ⁻ B	89
13	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	38
14	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻	8
15	Sodium as Na ⁺	mg/L	3500-Na B	31
16	Potassium as K ⁺	mg/L	3500-K B	2.2
17	Fluoride as F ⁻	mg/L	4500-F ⁻ -C	0.15
18	Percent Sodium (%Na)	%(meq/L)	-	25.02
19	Sodium Absorption Ratio (SAR)	Meq/L	-	0.86
20	Free Ammonia	mg/L	-	BDL
Class of water body as per CPCB Water Quality Criteria				'B'

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
- 2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

Remarks: - As per CPCB Water Quality Criteria - Class 'B' - Outdoor bathing (Organised).

[Signature]
12/10/23
SENIOR ENVIRONMENTAL SCIENTIST

Photos taken during inspection of Bamana Kunta on 13.10.2023



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